HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY ,THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 471 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred against the order dated 21/03/2025, passed in W.P.No. 8629 of 2025 and pass on the file of the High Court.

Between:

1. Thumula Namba Rao, S/o. Kanderayudu, Aged about 58 years, Occ. Agriculturist R/o. H.No. 2-87, Rangampally Peddapalli Mandal, Peddapalli District.
2. Thumula Gopi, S/o. Ramchandram, Aged about 56 years, Occ. Agriculturist R/o. H.No. 4-5-53, Subhashnagar, Peddapalli Town and Mandal, Peddapalli District.

...APPELLANTS

AND

1. State of Telangana, Revenue Department, Secretariat, Hyderabad, Rep. by its Principal Secretary.
2. The District Collector, Peddapalli District
3. The Peddapalli Municipality, Rep. by it's Commissioner, Peddapalli Mandal and District/ Telangana State.
4. The Revenue Divisional Officer, Peddapalli Mandal, Peddapally District

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to implement the proceedings in file No.B/3449/2019 dt. 04/12/2019 pending disposal of the WA

Counsel for the Appellant: SRI. CHINTHALAPHANI AVANI REDDY

Counsel for the Respondent Nos.1,2&4: SRI MURALIDHAR REDDY KATRAM GP FOR REVENUE

Counsel for the Respondent No.3: Ms.SHARVANI REPRESENTING FOR SRI P. KRISHNA REDDY SC: FOR MC

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.471 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Ms. C. Avani Reddy, learned counsel for the appellants; Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.1, 2 and 4 and Ms. G. Sharvani, learned counsel represents Sri P. Krishna Reddy, learned Standing Counsel for Municipalities, for respondent No.3.

2. With the consent, finally heard.

3. Learned counsel for the appellants submits that the appellants' names were recorded in the relevant revenue records. The appellants filed O.S.No.150 of 2019 for injunction pending on the file of the Junior Civil Judge at Peddapalli. By order dated 27.11.2019 in I.A.No.442 of 2019 in the said suit, the defendants therein were restrained from interfering with the possession of the appellants over the property in question. The said defendants filed a complaint behind the back of the appellants before respondent No.4. On their complaint, respondent No.4, unilaterally, without putting the present appellants to notice, deleted the names of the appellants in the revenue records. Learned counsel for the appellants fairly submits that since the impugned order dated 04.12.2019 before the writ Court

was passed at the instance of two persons, whose names were mentioned in the opening sentence of the said order they were, indeed, necessary parties and the appellants may be permitted to implead them in the writ petition and the matter may be heard afresh.

4. The other side has no objection to this innocuous prayer.

5. Accordingly, the impugned order dated 21.03.2025 passed by the learned Single Judge is set aside. W.P.No.8629 of 2025 is restored to its original number by reserving liberty to the appellants to file an application for impleadment of aforesaid two persons. On such application being filed by the appellants, learned Single Judge is requested to rehear the matter and pass a fresh order in accordance with law.

6. With aforesaid and without expressing any opinion on merits of the case, this Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, State of Telangana, Revenue Department, Secretariat, Hyderabad,
2. The District Collector, Peddapalli District
3. The Commissioner, Peddapalli Municipality, Peddapalli Mandal and District/ Telangana State.
4. The Revenue Divisional Officer, Peddapalli Mandal, Peddapally District
5. The Section Officer, POSTING Section, High Court for the State of Telangana at Hyderabad.
6. The Section Officer, NON- SERVICE Section, High Court for the State of Telangana at Hyderabad.
7. One CC to SRI. CHINTHALAPHANI AVANI REDDY Advocate [OPUC]
8. One CC to SRI P. KRISHNA REDDY SC FOR MC [OPUC]
9. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana. [OUT]
10. Two CD Copies

KKS
LS

HIGH COURT

DATED:29/04/2025



JUDGMENT

WA.No.471 of 2025

DISPOSING THE WRIT PETITION WITHOUT COSTS

13
21/05/25